

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41677 of 2014

(Arising out of Order-in-Appeal No.67/2014(P) dt.18.03.2014 passed by
Commissioner of Central Excise, (Appeals) Chennai-600 34

M/s. Shasun Pharmaceuticals Limited,
A1/B, Sipcot Industrial Complex,
Cuddalore – 607 005.

Appellant

Vs.

The Commissioner of Central Excise,
No. 1, Goubert Avenue,
Beach Road,
Puducherry – 605 001

Respondent

APPEARANCE:

Ms. G. Pallavi Ganesh, Advocate for the Appellant
Shri. Arul C. Durairaj. Superintendent for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Anil G Shakkarwar, Member (Technical)

Final Order No. **40437 / 2020**

Date of Hearing: 10.02.2020
Date of Decision: 10.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is

dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Rkp